

the recommendations that the Commission had made. The precise date of application is not available.

SHRI H. C. DASAPPA: May I know why there should have been this delay in recognition? If they want to recognise, they must do it early enough. They must give some satisfactory reasons why there should have been such delay.

SHRI D. P. KARMARKAR: The reasons are there and they are perfectly satisfactory. It was for the first time that a Forward Markets Commission was set up like that. It had to make a thorough enquiry. Thirty applications were received and they had to be scrutinised, and except in the case of the East India Cotton Association, in other cases both as regards venue and organisation it had to make a thorough enquiry. I would really like to congratulate them on the prompt work that they are doing.

U. N. INTERNATIONAL LAW COMMISSION

*225. **SHRI H. C. DASAPPA** (ON BEHALF OF **SHRI M. GOVINDA REDDY**): Will the **PRIME MINISTER** be pleased to state:

(a) whether India has been represented on the United Nations International Law Commission;

(b) if so, by whom; and

(c) what are the functions of the Commission?

THE PARLIAMENT SECRETARY TO THE MINISTRY FOR EXTERNAL AFFAIRS (**SHRIMATI LAKSHMI MENON**): (a) Yes.

(b) By **Shri Radha Binod Pal**.

(c) According to Article 1 of the Statute of the Commission it shall (i) have for its object the promotion of the progressive development of international law and its codification and (ii) concern itself primarily with public international law, but it is not precluded from entering the field of private international law.

WRITTEN ANSWERS TO QUESTIONS

11-45 A.M.

REVIEW OF ECONOMIC BLOCKADE AGAINST GOA

*224. **SHRI J. V. K. VALLABHARAO:** Will the **PRIME MINISTER** be pleased to state:

(a) whether any review or assessment of the economic blockade against Goa has so far been made; and

(b) if so, what are the results of the review?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (**SHRI ANILCHAND**): (a) and (b). Certain economic measures have been taken in regard to Goa. These cannot be described correctly as "economic blockade". They are examined from time to time and are kept under a continuous review. It would not be in the public interest to make known the details of these measures or the results so far obtained.

EXPORT TRANSACTIONS OF THE STATE TRADING CORPORATION OF INDIA

122. **SHRI M. GOVINDA REDDY:** Will the **Minister for Commerce and Consumer Industries** be pleased to lay on the Table of the House a statement showing the export transactions of the State Trading Corporation of India since its inception indicating separately the value of transactions, the particulars of the commodities exported and the names of the countries where they have been exported?

THE MINISTER FOR COMMERCE AND CONSUMER INDUSTRIES (**SHRI MORARJI DESAI**): A statement is attached. [See Appendix XV, Annexure No. 55.]

कलकत्ता विश्वविद्यालय के साइंस कालिज द्वारा वर्षा के जल में रश्मि शक्तिक तत्वों का पाया जाना

१२३. श्री नवाब सिंह चौहान : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :